

[Shri B. N. Datar.]

Air-India International Corporation and the Seaboard and Western Airlines of America, for the operation of a cargo service between India and the United Kingdom, from 31st March, 1960 to 31st August 1960. [Placed in Library. See No. LT-1834/59]

TWENTY-FIRST REPORT OF THE PUBLIC ACCOUNTS COMMITTEE

SHRI SURENDRA MOHAN GHOSE (West Bengal): Sir, I beg to lay on the Table a copy of the Twenty-first Report of the Public Accounts Committee on Appropriation Accounts (Railways), 1957-58 and Audit Report (Railways), 1959, Volumes I and II.

MOTION FOR ELECTION TO SAMSAD (COURT) OF VISVA-BHARATI AND PROGRAMME THEREOF

THE MINISTER OF EDUCATION (DR. K. L. SHRIMALI): Sir, I move:

"That in pursuance of clause (xii) of sub-section (1) of section 19 of the Visva-Bharati Act, 1951 read with clause (5) of Statute 10 of the First Statutes of the University, this House do proceed to elect, in such manner as the Chairman may direct, one member from among themselves to be a member of the Samsad (Court) of Visva-Bharati."

The question was put and the motion was adopted.

MR. CHAIRMAN: I have to inform Members that the following dates have been fixed for receiving nominations and for holding election, if necessary, to the Samsad (Court) of Visva-Bharati:—

Number of members to be elected . . . One

Last date and time for receiving nominations . . . 22nd December 1959 (up to 3 P. M.)

Last date and time for withdrawal of candidature . . . 23rd December 1959 (up to 3 P. M.)

Date and time of election . . . 24th December 1959 (between 3 P.M. and 5 P.M.)

Place of election . . . Room No. 63, First Floor Parliament House, New Delhi.

Method of election . . . Proportional representation by means of the single transferable vote.

RESULT OF ELECTION TO EMPLOYEES' STATE INSURANCE CORPORATION

MR. CHAIRMAN: Shri R. K. Malaviya being the only candidate nominated for election to the Employees' State Insurance Corporation, I declare him duly elected to be a member of the said Corporation.

ALLOTMENT OF TIME FOR CONSIDERATION AND PASSING OF BILLS

MR. CHAIRMAN: I have to inform Members that under rule 162(2) of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted one hour each for the completion of all stages involved in the consideration and return of the following Bills, by the Rajya Sabha, including the consideration and passing of amendments, if any, to the Bills:—

1. The Sugar (Special Excise Duty) Bill, 1959.

2. The Mineral Oils (Additional Duties of Excise and Customs) Amendment Bill, 1959.

3. The Indian Tariff (Amendment) Bill, 1959.

SHRI D. P. SINGH (Bihar): Sir, I have given notice of a motion . . .